CPIO ID No. 13-69/2018

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10704 dated 08.11.2018) received in this office on 12.11.2018, under RTI Act 2005 the information received from **Dy. Registrar (Judl.), Record** Section containing 10 pages is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. NIL @ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

#### Note:

- 1. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
- 2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

CESTAT, New Delhi Date: 13.12.2018

To,

Sh. R.K. Jain 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003

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1 4 DEC 2018
SIGN. (DISKATCH SECTION)



## Record Section (CESTAT, Delhi)

CPIO I. D. No. 13-69/2018

Dated: 12.12.2018

Subject: RTI application No. RTI/P-195/10704/2018 dated 08.11.2018 filed by Sh. R.K. Jain (CPIO ID No. 13-69/2018 dated 12.11.2018)

With reference to the above RTI application it is informed that as per the directions of the Competent Authority the digitalization of the "Judicial Orders" has been started in Record Section of this Tribunal and as on date 9537 "Judicial Orders i.e. Original Green Sheet Orders" have been digitalized in the computer software. The details of year-wise number of Judicial Orders digitalized is enclosed herewith consisting of **01 page**.

The details of digitalization work of Judicial orders has been dealt in **File No. 1(1)/Digitalization Section/CESTAT/2018**. The copies of the note sheets maintained in this file is enclosed herewith consisting of **09 pages**.

CPIO is requested to transmit the same to the applicant.

Encl: A/a (10 pages)

Mohinder Singh Dy. Registrar(Judl.)

To:

CPIO, CESTAT, Delhi

As per Direction the scanned orders details under below on till date 10.12.2018 :-



Sr.	Years of Orders	No. of Judicial orders
No.		digitalization ( Digital)
1.	2011	2004
2.	2012	2130
3.	2013	3081
4.	2014	1256
5.	2015	1066
	Total	9537

This is for information please.

Devender (Lower Division Clerk)

Copy to-

Deputy Registrar (J.)
(Digitalization)

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### F. No. 13-69/ CESTAT/CPIO-ND/VPP/2018 Customs, Excise and Service Tax Appellate Tribunal West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-69/2018

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10704 dated 08.11.2018) received in this office on 12.11.2018, under RTI Act 2005 the information received from **Dy. Registrar (CR Section)** containing 01 page is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. NIL (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

### Note:

- 1. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
- **2**. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

CESTAT, New Delhi Date: 12.12.2018

To,

Sh. R.K. Jain 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003

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1 3 DEL 2018
SIGN. (DISPATCH SECTION)



### (Central Registry, CESTAT, Delhi)

CPIO I. D. No. 13-69/2018

Dated: 12.12.2018

Subject: RTI application No. RTI/P-195/10704/2018 dated 08.11.2018 filed by Sh. R.K. Jain (CPIO ID No. 13-69/2018 dated 12.11.2018)

With reference to the above RTI application, the Point-wise reply relating to the CR Section is as under:-

#### Points:

- 4(A): The information relating to this point does not pertain to Central Registry, CESTAT, Delhi.
- 4(B): In relation to this point it is informed that following record is being digitalized in CR Section:-
  - (i): All dak relating to Appeals/Cross objections/Misc. application.
- (ii): All Adjournment requests filed in CR Section relating to Appeals/Cross objections/Misc. application.
  - (iii): The details of Supreme Court orders/High Court orders received in CR Section.
  - (iv): All defect memo prepared in printed form through the Computer software.
- (v): All defect Diary numbers in Appeals/Cross objections/Misc. application through Computer Software.
  - (vi): All RTI applications received in CR Sections.
- (vii): All details of paper book's filed in CR Section relating to Appeals/Cross objections/Misc. applications.
  - (viii): Monthly statement of pending/disposed appeals uploaded/digitized on CESTAT, website.
  - (ix): Printing of hearing notices in defect matters in digitized form.
  - (x): All cause list in defect matters.
  - (xi): All Vakltnamas relating to appeals received in CR Section.
  - (xii): Brief details of all appeals/Cross-objections/Applications digitized in Computer Software.
- (xiii): All registrations of Appeal/application/cross-objections in digitalized form through computer software.
- 4 (C): In relation to this point it is informed that the information which are in relation to CR Section has been digitalized in CR Section. The said information has been replied to point 4 (B) above and there seems to be no other information which required to be digitalized in CR Section. However, in this regard, the Public Authority CESTAT, Delhi may take or issue appropriate directions for digitalization of any record relating to all Judicial/Administrative/C.R. branches of this Tribunal.
  - 4 (D): The information relating to this point does not pertain to CR Section.

CPIO is requested to transmit the same to the applicant.

To:

Dy. Registrar

**CR Section** 

CPIO, CESTAT, Delhi



CPIO ID No. 13-69/2018

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10704 dated 08.11.2018) received in this office on 12.11.2018, under RTI Act 2005 the information received from Dy. Registrar (Customs & ST, Excise & SM Branch) containing 01+01+01=3 page is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. NIL (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

#### Note:

- RTI application's replies which are related to outer benches may be 1. gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
- If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

Date: 11.12.2018

To,

Sh. R.K. Jain 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003



## **Excise Appeal Branch** (CESTAT, Delhi)

CPIO I. D. No. 13-69/2018

Dated: 10.12.2018

Subject: RTI application No. RTI/RTI/P-195/10704/2018 dated 08.11.2018 filed by Sh. R.K. Jain (CPIO ID No. 13-69/2018 dated 12.11.2018)

With reference to the above RTI application, the Point-wise reply relating to the Excise Appeal Branch is as under:-

#### Points:

4(A): The information relating to this point does not pertain to Excise Appeal Branch, CESTAT, Delhi.

4(B): In relation to this point it is informed that the Judicial record i.e. Judicial Orders/Final Orders/Misc Orders/Interim Orders/Cause List (Weekly/Supplementary)/Daily dispatch report of Judicial orders/Daily Court proceedings i.e. After Court cause list are being digitalized/uploaded. Hearing notices are also printed in digitalized form. It is also pertinent to inform that since Jan 2017 after launch of dynamic website, the Final/Misc. Orders are being uploaded (in PDF format) by the Concerned SPS.PA. The information like "Case status" can be viewed by the Public at large including the litigants by using the CMS (Case Management Service) on the CESTAT, website. However, for more information the Computer Section may be consulted.

- 4 (C): The information relating to this point does not pertain to the Excise Appeal Branch.
- 4 (D): In relation to this point it is informed that the information which is in larger public interest has been digitalized/uploaded on the CESTAT, website. The said information has been indicated in reply to point 4(B) above and there seems to be no other information which is required to be digitalized in Judicial appeal branches.

CPIO is requested to transmit the same to the applicant.

Mohinder Singh Dy. Registrar Excise Appeal Branch

To:

**∠PIO**, CESTAT, Delhi



## SM Appeal Branch (CESTAT, Delhi)

CPIO I. D. No. 13-69/2018

Dated: 10.12.2018

Subject: RTI application No. RTI/RTI/P-195/10704/2018 dated 08.11.2018 filed by Sh. R.K. Jain (CPIO ID No. 13-69/2018 dated 12.11.2018)

With reference to the above RTI application, the Point-wise reply relating to the SM Appeal Branch is as under:-

#### Points:

**4(A):** The information relating to this point does not pertain to SM Appeal Branch, CESTAT, Delhi.

4(B): In relation to this point it is informed that the Judicial record i.e. Judicial Orders/Final Orders/Misc Orders/Interim Orders/Cause List (Weekly/Supplementary)/Daily dispatch report of Judicial orders/Daily Court proceedings i.e. After Court cause list are being digitalized/uploaded. Hearing notices are also printed in digitalized form. It is also pertinent to inform that since Jan 2017 after launch of dynamic website, the Final/Misc. Orders are being uploaded (in PDF format) by the Concerned SPS.PA. The information like "Case status" can be viewed by the Public at large including the litigants by using the CMS (Case Management Service) on the CESTAT, website. However, for more information the Computer Section may be consulted.

4 (C): The information relating to this point does not pertain to the SM Appeal Branch.

4 (D): In relation to this point it is informed that the information which is in larger public interest has been digitalized/uploaded on the CESTAT, website. The said information has been indicated in reply to point 4(B) above and there seems to be no other information which is required to be digitalized in Judicial appeal branches.

CPIO is requested to transmit the same to the applicant.

Mohinder Singh Dy. Registrar SM Appeal Branch

To:

GPIO, CESTAT, Delhi

## Customs, Service Tax & Anti Dumping Branch (CESTAT, Delhi)

CPIO I. D. No. 13-69/2018

Dated: 10.12.2018

Subject: RTI application No. RTI/RTI/P-195/10704/2018 dated 08.11.2018 filed by Sh. R.K. Jain (CPIO ID No. 13-69/2018 dated 12.11.2018)

With reference to the above RTI application, the Point-wise reply relating to the Customs Appeal Branch is as under:-

#### Points:

4(A): The information relating to this point does not pertain to Customs Appeal Branch, CESTAT, Delhi.

4(B): In relation to this point it is informed that the Judicial record i.e. Judicial Orders/Final Orders/Misc Orders/Interim Orders/Cause List (Weekly/Supplementary)/Daily dispatch report of Judicial orders/Daily Court proceedings i.e. After Court cause list are being digitalized/uploaded. Hearing notices are also printed in digitalized form. It is also pertinent to inform that since Jan 2017 after launch of dynamic website, the Final/Misc. Orders are being uploaded (in PDF format) by the Concerned SPS.PA. The information like "Case status" can be viewed by the Public at large including the litigants by using the CMS (Case Management Service) on the CESTAT, website. However, for more information the Computer Section may be consulted.

- 4 (C): The information relating to this point does not pertain to the Customs Appeal Branch.
- 4 (D): In relation to this point it is informed that the information which is in larger public interest has been digitalized/uploaded on the CESTAT, website. The said information has been indicated in reply to point 4(B) above and there seems to be no other information which is required to be digitalized in Judicial appeal branches.

CPIO is requested to transmit the same to the applicant.

Mohinder Singh Dy. Registrar Customs & ST Appeal Branch

PIO, CESTAT, Delhi

CPIO ID No. 13-69/2018

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10704 dated 08.11.2018) received in this office on 12.11.2018, under RTI Act 2005 and CPIO ID No13-69/2018. The requisite information was called for from you, the same have not been provided by you till date despite of CPIO's letters 12.11.2018 issued to you as deemed CPIO.

You are again requested to please provide the information immediately failing which you will be responsible for any action or penal action imposed by the First Appellate Authority or the Central Information Commission.

Date: 04.12.2018

To:

3. DR (SM Branch)

4. In-Charge Central Registry

5. AR CT Section

Copy to: (For Information)

Sh. R.K. Jain

1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003

201.21/8 201.21/8



CPIO ID No. 13-69/2018

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10704 dated 08.11.2018) received in this office on 12.11.2018, under RTI Act 2005 the information received from **The Registrar** containing 01 page is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. NIL (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

#### Note:

- 1. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
- 2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

CESTAT, New Delhi Date: 03.12.2018

To,

Sh. R.K. Jain 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003

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## Customs Excise & Service Tax Appellate Tribunal West Block No.2, R.K. Puram, New Delhi – 66

<u>Dated</u>: 30.11.2018 CPIO I.D. No. 13-69/2018

Sub: Information under the RTI Act, 2005 – reg.

With reference to the RTI application no. RTI P-195/10704/18 dated 08.11.2018 filed by Shri R.K. Jain in CPIO I.D. No. 13-69/2018, the relevant information pertaining to Registrar office is as under :

(A) The following register in the office of Registrar are digitalised:

<del>(B)</del>

- i) Dak Register
- ii) Larger Bench Register
- iii) Difference of opinion
- (B-D) The information may be obtained from the concerned sections.

Registrar

To

CPIO, CESTAT, New Delhi

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### **CENTRAL REGISTRY**

Subject : Information sought by Shri RK Jain under the RIT Act 2005 – reg

Shri RK Jain vide RTI application No RTI/P-195/10704/18 dt 08/11/2018 (CPIO ID 13-69/2018(CESTAT) (copy enclosed) has sought certain information relating to digitalisation of the record w.r.t. Central Registry, Excise Branch, Customs, Service Tax & Anti Dumping Branch and Single Member Bench.

In this regard, it is stated that the under singed is holding the charge of these all Branches/sections and the said RTI transferred by the CPIO to the undersigned.

Therefore, in-charge Computer Section is hereby directed to intimate present position of the digitalisation w.r.t. Central Registry/Excise Branch, Customs, Service Tax & Anti Dumping Branch and Single Member Bench so that the requisite information may be supplied to the applicant.

Dy. Registrar ( Judicial)

To,

Computer Section.

Copy to:-

CPIO

- for information w.r.t. above, please.

New Delhi



CPIO ID No. 13-69/2018

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10704 dated 08.11.2018) received in this office on 12.11.2018, under RTI Act 2005 the information received from **AR (Admin) & AR (Computer)**, containing 01+18=19 pages is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. 19 X 2=38 (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

#### Note:

- 1. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
- 2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

CESTAT, New Delhi

Date: 26.11.2018

To,

Sh. R.K. Jain 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003

SIGN. (DISPATCH SECTION)

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## F. No. 33/RTI/Misc./CESTAT-ND/Admn.2016- Vol II सीमाशुल्क उत्पाद शुल्क एवं सेवा कर अपीलीय अधिकरण पश्चिमी खण्ड — २, रामकृष्णपुरम, नई दिल्ली — 110066 Customs Excise & Service Tax Appellate Tribunal

(E)

West Block No. 2, R.K. Puram, New Delhi – 66

dated: 20.11.18 I.D. No. 13-69/2018

### **Administration Section**

Sub: Information sought under Right to Information Act, 2005

With reference to the RTI application dated 08.11.18 filed by Mr. R.K. Jain in CPIO I.D. No. 13-69/2018, the information sought by the applicant under RTI Act 2005.

In this regard, the point-wise replies are as under:-

- (A) Does not pertain to Admn. Section. Information pertaining to Registrar Office.
- (B) As concerned to Administration Section transferred Orders and PFMS are digitalised.
- (C) NIL.
- (D) Does not pertain to Admn. Section. Information pertaining to Digitalisation/Computer Section.

If aggrieved, you may file an appeal before, 1st Appellate Authority, CESTAT, Delhi.

(Mukesh Gupta)

Assistant Registrar(Admn.)

To

CPIO/A. . C.E.S.T.A.T., N. Delhi.

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### F.No 7(3)/CESTAT/RTI/CompSec/2015 CUSTOMS, EXCISE & SERVICE TAX APPELLATETRIBUNAL, WEST BLOCK NO.2, R.K. PURAM, NEW DELHI.

Dated: 20.11.2018

### Computer Section

Sub: RTI application filed by Shri R.K.Jain-reg.

Ref: 13-69/CESTAT/CPIO-ND/VPP/2018 dated 12/11/2018

Sir,

Please refer to the CPIO note dated 12/11/2018 enclosing application under RTI Act filed by Shri R.K.Jain.The required information sought is as under

- A Not pertain to this section.
- B Not pertain to this section
- C Display of old order/judgment is under process.
- D The concern File No. 1(10)/Computer/Dy.web Vol Disc/2017. The necessary copies w.e.f 01.01.2018 is enclosed.

Encl: Noting sheets = 18 copies

Yours faithfully,

(Mukesh Gupta) Assistant.Registrar(Comp)

То

CPIO, CESTAT,New Delhi

CPIO ID No. 13-69/2018

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10704 dated 08.11.2018) received in this office on 12.11.2018, under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. 13-69/2018(CESTAT) is forwarded herewith to you as CPIO under section 5(4), with request to provide the correct and para wise information/inspection on or before 27.11.2018 directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

#### Note:-

- 1. If the information is not available with your section or you, if have knowledge, please reply from where it may be retrieved, without delay within 05 days.
- 2. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
- 3. Provide the requisite information, directly to the applicant or to the RTI section, if not claiming any exemption, subject to the provisions of the Act and the rules made thereunder, under intimation to the undersigned.

Encl: As above.

CESTAT New Delhi Date: 12.11.2018

For Compliance to:

✓ 1. PA to the Registrar-

2. DR (Customs & ST Branch)

3. AR (SM Branch) -

4. AR (Excise Branch)

5. AR (Admin) 6. AR (Computer Section)

7. In-Charge Central Registry

Copy to: (For Information)

Sh. R.K. Jain

1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003 67118

NEW DELHI-170066

1 3 1/01/20/3

# CPIOID- 13-69/2018 CCESTAT)

## Application under Section 6 of the Right to Information Act, 2005

Ref. No.: RTI/P-195/10704/18

Dated: 08-11-2018

**CPIO** 

Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K. Puram,

New Delhi – 110066

Customs, Excise & Service Tax Appellate Tribunal 1 5 MON 5018

1.	Name of the Applicant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar, New Delhi-110003
	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707
	(c) Fax No.	011-24635243
3.	Whether a Citizen of India	Yes
4.	Particulars of Information	
	Details of information required	(A) The office of the Registrar by letter dated 28-4-2017 (copy enclosed) has confirmed about the digitalisation of the records. Kindly confirm the current position of the digitalisation of the office of the Registrar.
		(B) Please provide information about the digitalisation of the office of the Asst. Registrar (Admn.), Central Registry, Excise Branch, Customs, Service Tax & Anti-Dumping Branch and Single Member bench.
		(C) Please provide details of the records of various sections and branches of the CESTAT which still remains to be digitalised.
		(D) Please provide the File No. in which the matter concerning CESTAT website and digitalisation of records is dealt with in the CESTAT from 1-1-2018 till date and provide copies of all the notesheets of the said file.
		Note:-Please provide pointwise information/response for each of above points.
5.	I state that the information sought is covered under RTI Act and does not fall within the exemptions contained in sections 8 or 9 or any other provisions of the Right to Information Act, 2005 and to the best of my knowledge it pertains to your office. Information is being shought in larger public interest.	
6.	A Postal Order No. 44F 081100 for Rs. 10 towards payment of fee is enclosed herewith.	

7. As per Section 7 of the RTI Act, 2005 information is to be provided within 30 days of the Application.



Signature of Applicant Telephone No.: 9810077977 011-24651101, 24690707 Fax No. 011-24635243

Place : New Delhi Encl. : as above

Jу



# Customs Excise & Service Tax Appellate Tribunal West Block No.2, R.K. Puram, New Delhi – 66

<u>Dated: 28.4.2017</u>

CPIO I.D. No. 12-21/2017

Sub: Information under the RTI Act, 2005 – reg.

With reference to the RTI application no. RTI/P-195/10353/17 dated 9.3.2017 filed by Shri R.K. Jain in CPIO I.D. No. 12-21/2017, I am directed to inform you that the relevant information pertaining to Registrar office is as under:

(A)(i), (iii) to (iv), (B) (C) Information doesn't pertain to Registrar Office. CPIO may obtain the same from the concerned sections.

(ii) The details of filed maintained in Registrar office and the daily dak register/ RTI register maintained in Registrar office has been digitalised. The Larger Bench and Difference of opinion registers are not yet digitalised but are under process.

P.A. to Registrar

To

CPIO, CESTAT, New Delhi